

cement industry, submitted in April, 1974. He had also laid on the table of the House a copy of the Government Resolution setting out decisions of the Government on the various recommendations of the Commission. New ex-works retention prices for the existing cement units were announced. In regard to ex-works retention prices for (a) units holding industrial licences/c.o.b. licences which were in the process of being set up and were expected to come into production shortly; and (b) units which were not expected to come into production till the last couple of years of the Fifth Plan period, it was stated that the recommendations of the Commission were under examination of the Government and that decisions thereon would be announced separately. Decisions on these matters have since been taken and are indicated in the Government Resolution issued today, a copy of which is laid on the table of the House. [Placed in Library. See No LT-9384/75.]

13.16 hrs.

ELECTIONS TO COMMITTEES

(i) ESTIMATES COMMITTEE

SHRI R. K. SINHA (FAIZABAD):
I move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1975."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha,

thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1975."

Those in favour will please say 'Aye'.

AN HON. MEMBERS: Aye.

MR. SPEAKER: Those against will please say 'No'. ...

If the 'Aye' is even a little inaudible, I will declare against you. Now, those in favour will please say 'Aye'.

SEVERAL HON. MEMBERS: 'Aye.'

MR. SPEAKER: Those against will please say 'No'. There is none. So, I think the 'Ayes' have it.

The motion was adopted.

(ii) PUBLIC ACCOUNTS COMMITTEE

SHRI JYOTIRMOY BOSU (Diamond Harbour): I move...

SHRI S. M. BANERJEE (Kanpur):
Let us take it as read because of his bad throat.

SHRI JYOTIRMOY BOSU: I beg to move:

"That the members of this House do proceed to elect in the manner required by Sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1975."

PROF. MADHU DANDAVATE (Rajapur): We want translation in Hindi.

MR. SPEAKER: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule

[Mr. Speaker]
309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1975 "

The motion was adopted.

SHRI JYOTIRMOY BOSU: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha "

SHRI S M BANERJEE My only amendment is that we recommend to the Rajya Sabha through the Centre

MR SPEAKER The question is

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha "

The motion was adopted.

(iii) COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1975."

MR SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1975."

The motion was adopted.

SHRI NAWAL KISHORE SHARMA I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha "

MR SPEAKER The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha "

The motion was adopted.

13.19 hrs.

CONSTITUTION (THIRTY-SEVENTH AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAJMANANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Constitution of India.